IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.260/2017

In the matter of:

Sangok Apparrels Ltd.

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION:

Under Section 252 (3)

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

None appears for the petitioner. Post the matter to 16.1.2018 for the appearance of the petitioner, failing which, the petition will be dismissed for non-prosecution.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd-

Surjit